## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDERS OF THE BENCH**

## Date of Order: 02.04.2014

CP No. 55/2013 (OA No. 511/2008)

Mr. P.N. Jatti, counsel for petitioner.

Mr. Mukesh Agarwal, counsel for respondent no. 1.

Mr. B.K. Pareek, proxy counsel for

Mr. T.P. Sharma, counsel for respondent nos. 2 & 3.

Heard learned counsel for the parties.

Learned counsels for the respondents submitted that the gratuity has been paid to the petitioner and the pension @ Rs. 1380/- per month has been sanctioned w.e.f. 27.05.2001 and necessary instructions have been issued to the UCO Bank for the payment of the pension to the petitioner. Thus, we are satisfied that the substantial compliance of the order of the Tribunal dated 22<sup>nd</sup> November, 2011 passed in OA No. 511/2008 has been made by the respondents.

Therefore, the Contempt Petition does not survive. Contempt Petition is dismissed accordingly. Notices issued earlier to the respondents are discharged.

ザ・レーゲー (M. NAGARAJAN) JUDICIAL MEMBER

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

<u>Kumawat</u>